

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 228-229 of 2020

IN THE MATTER OF:

Shubh Infraatech Pvt. Ltd.

...Appellant

Vs.

Mr. Sameer Bansal & Ors.

...Respondents

Present:

**For Appellant: Mr. Akshat Goel and Mr. Aditya Singh,
Advocates.**

**For Respondents: Ms. Adeeba Mujahid, (Income Tax Department)
Advocate for R-7.**

ORDER

(Through Virtual Mode)

14.12.2020: Heard the Learned Counsel for the Appellant, Mr. Akshat Goel. Ms. Adeeba Mujahid, the Learned Counsel appearing for the Respondent No. 7/ITO/ITD,ND-110019 and prays time for filing Reply/Response/Counter and accordingly permitted to file the Reply/Response/Counter of Respondent No. 7 by 07.01.2021. In respect of Respondent No. 1,2 to 6, Notice is ordered to the Respondent returnable by 07th January, 2021. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondent, service may also be effected in that mode. Also notice is permitted to be served on the Respondent through speed post.

The Learned Counsel for the Respondent No. 7/ITO/ITD, ND – 19 shall serve the copy of the Reply/Response/Counter of Respondent No. 7 to the Learned Counsel for the Appellant four days before the next date of hearing. It is open to the Appellant to file Rejoinder, if any.

The Registry is directed to List the matter on **07th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/rr